

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 3 of 2013

Dated : 15th February , 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Reliance Infrastructure Limited **... Appellant(s)**

Versus

Maharashtra Electricity Regulatory
Commission & Ors. **....Respondent(s)**

Counsel for the Appellant (s) : Mr. Hasan Murtaza
Counsel for the Respondent (s): Mr. Buddy A. Ranganadhan

ORDER

All the Respondents have been served and the affidavit of service has been filed.

The learned counsel for the Commission seeks some time to file the reply. Accordingly, he is directed to file the same on or before 11.03.2013 after serving copy on the other side.

Post the matter for hearing on **22.03.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(V.J. Talwar)
Technical Member
ts/ ak

(Justice M. Karpaga Vinayagam)
Chairperson